

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 1 – IA(Liq.)9(AHM)2024
In
C.P.(IB)/175(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd
V/s
Sintex Plastics Technology Ltd

.....Applicant

.....Respondent

Order delivered on 24/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kamil Lokhandwala, Advocate
For the Respondent :

ORDER

Learned Counsel for the applicant seeks time to amend the cause title as well as to file revised Form – H, as the cause title of the application suffers from mis-joinder of parties, seeks and granted weeks' time.

Let do the needful.

Re-list on 01.05.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)